

(2022) 05 TDSAT CK 0085

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 546 Of 2021

Bhorer Alo Cable And Broadband Pvt Ltd

APPELLANT

Vs

Bmg Cable Though Its Prop Tapas Ghosh

RESPONDENT

Date of Decision : 24-05-2022

Acts Referred:

Citation : (2022) 05 TDSAT CK 0085

Hon'ble Judges : D. N. Patel;Chairperson;Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Diggaj Pathak, Shweta Sharma, Prachi Kohli

Judgement

Counsel appearing for the petitioner has argued out the case at length and submitted that the petitioner has supplied 591 Set Top Boxes(STBs) to the respondent. It is further submitted by the counsel for the petitioner that neither STBs have been returned nor amount in lieu thereof has been paid to the petitioner and, hence, let the respondent be ordered to deposit Rs. 8.86 lakhs before the Registrar of this Tribunal within a period of four weeks from today.

As nobody appears for the respondent, with a view to give one more chance to the respondent, this matter is adjourned to 29.7.2022.

Meanwhile, rejoinder affidavit may be filed by the petitioner.